

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 21/TT/2022
along with I.A. No. 6/2022**

Subject : Petition for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of the 2019-24 period for seven assets under “Transmission Project of Parbati Koldam Transmission Company Limited” in Northern Region.

Date of Hearing : 20.12.2022

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Parbati Koldam Transmission Company Limited

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited & 21 Others

Parties present : Ms. Gayatri Aryan, Advocate, PKTCL
Shri Saurav Kr. Jha, PKTCL
Shri Lokendra Singh, PKTCL

Record of Proceedings

The learned counsel for the Petitioner made the following submissions:

- a. The instant petition is filed for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period in respect of the seven transmission assets under “Transmission Project of Parbati Koldam Transmission Company Limited” in Northern Region.
- b. The transmission assets were put under commercial operation during 2009-14 and 2014-19 tariff period.
- c. The information sought in technical validation letter dated 21.3.2022, was filed vide affidavit dated 7.5.2022.
- d. None of the Respondents have filed any reply in the matter.

2. After hearing the learned counsel of the Petitioner, the Commission directed Petitioner to submit following information on affidavit by 20.1.2023 with a copy to the Respondents:



- i. Form 12-A, Form-12 B and Form 13 in case of Asset-1;
- ii. The IDC statement in the following format for all assets, the discharge of IDC as on COD and in year-wise ACE:

Loan Details	Date of Drawal	Loan Amount	Interest Rate	Interest Payment Date up to DOCO	Interest Payment Date after DOCO

- iii. Auditor's Certificate in case of Asset-6 and Asset-7 as per the COD approved by the Commission;
- iv. Proof of Land and Buildings covered under the original scope and details of ACE towards Land and Buildings;
- v. Purpose of construction of stores, site offices and corporate offices;
- vi. Justification of ACE towards Emergency Restoration System;
- vii. Resolutions passed by the Petitioner on the ROW Issues.

3. The Commission also directed the Petitioner to adhere to the specified timeline and observed that no further extension of time shall be granted.

4. The Petitioner has filed IA No. 6/IA/2022 seeking to refund the excess tariff recovered from the beneficiaries from 1.4.2014 to 30.9.2021. The Commission vide RoP dated 29.3.2022 gave liberty to the Petitioner to refund the same. Accordingly, IA No. 6/IA/2022 is disposed of.

5. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

